

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JINDAL BUILTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Jindal Builtech Private Limited
2.	Date of incorporation of corporate debtor	10/06/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Himachal Pradesh
4.	Corporate Identity No. of corporate debtor	U45201HP2005PTC028534
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Kishanpura Baddi, Nalagarh Road, Baddi Dist. Solan HP, IN
6.	Insolvency commencement date in respect of corporate debtor	24-11-2021(Order for commencement of CIRP was passed on 26-03-2021 however Mr. Arvind Mittal was appointed as IRP on 24-11-2021)
7.	Estimated date of closure of insolvency resolution process	23-05-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arvind Mittal IP Registration No. IBBI/IPA-001/IP-P01358/2018-2019/12081
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H. No. 1900, Phase-3, J J Colony, Madanpur Khaddar, Sarita Vihar, New Delhi, 110076. E-mail Id: arvindmittal81@yahoo.in (not to be used for correspondence)
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-29, DLF Centre Point, Opposite Bata Flyover, Mathura Road, Sector-11, Faridabad. Haryana-121006 E- mail: Jindalbuiltech.rp@gmail.com (to be used for correspondence and submission of claims)
11.	Last date for submission of claims	08-12-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Details of authorized representatives: N.A
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Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the Jindal Builtech Private Limited on 24-11-2021(**Order for commencement of CIRP was passed on 26-03-2021 however Mr. Arvind Mittal was appointed as IRP on 24-11-2021**).

The creditors of Jindal Builtech Private Limited, are hereby called upon to submit their claims with proof on or before 08-12-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- **N.A.**

Submission of false or misleading proofs of claim shall attract penalties.



Arvind Mittal
Interim Resolution Professional
In the matter of Jindal Builtech Private Limited
IBBI/PA-001/IP-P01358/2018-2019/12081

Date: 25-11-2021
Place: New Delhi